

**Spending under MDMS for quality food**

887. SHRIMATI SMRITI ZUBIN IRANI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the amount sanctioned for Mid-Day-Meal Scheme (MDMS) is mostly spent on non-food items which leads to poor quality of food being served;
- (b) if so, the details thereof indicating item-wise breakup; and
- (c) whether Government proposes to review pattern of expenditure to improve quality of food given under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) No, Sir. The break-up of the item-wise expenditure on Mid-Day-Meal Scheme is as under:—

Item	Percentage of funds
Cooking cost	53%
Cost of foodgrains	13%
Honorarium to cooks	16%
Transportation assistance	2%
Non-recurring cost	14%
MME	2%

It would be observed that 53% of the funds are used as cooking cost, which includes food items like pulses, vegetables, edible oils and condiments etc; another 13% of the funds are used on foodgrains.

**Renovation of Madarsas**

†888. CHAUDHARY MUNABBAR SALEEM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the total amount allocated for renovation of Madarsas by the Central Government during the last three years alongwith the details thereof, State-wise, district-wise and year-wise;
- (b) whether it is a fact that several States could not utilize the allocated funds; and
- (c) whether any concrete steps have been taken to utilize the said funds and if so, the details thereof?

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†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Under Scheme for Providing Quality Education in Madarsas (SPQEM), grants are released to Madarsas for teaching of modern subjects. A State-wise and year-wise details on the amount released under the scheme during last three years is given in Statement (*See* below).

(b) Government of Assam has not been able to utilise the allocated funds because of a court order.

(c) As per the scheme guidelines, grants are released to State Governments only after they submit the Utilization Certificate in respect of the previous grant.

**Statement**

*A State-wise and year-wise details indicating the amount released to Madarsas under Scheme for Providing Quality Education in Madarsas (SPQEM) during last three years*

(Rs. in lakh)

Sl. No.	Name of State/UT	2009-10	2010-11	2011-12
1	2	3	4	5
1.	Andhra Pradesh		260.00	
2.	Assam		1039.00	459.53
3.	Chandigarh	0.36		
4.	Chhattisgarh		811.67	229.7
5.	Haryana		37.50	
6.	Jammu and Kashmir		347.87	538.6
7.	Jharkhand	497.18		
8.	Karnataka		490.17	210.58
9.	Kerala		1490.09	
10.	Madhya Pradesh	561.35	1343.24	1085.53
11.	Maharashtra		36.59	147.52
12.	Rajasthan		547.46	71.95
13.	Tripura	374.18		
14.	Uttar Pradesh	3190.47	3554.55	11173.35

1	2	3	4	5
15.	Uttarakhand		188.86	34.62
16.	Uttar Pradesh (NIOS)			2.02
TOTAL:		4623.54	10147	13953.4

#### **Recent train accidents**

889. SHRI PRABHAT JHA:

SHRIMATI KUSUM RAI:

SHRI ARVIND KUMAR SINGH:

Will the Minister of RAILWAYS be pleased to state:

(a) the details of persons died/injured in collision of Hampi Express with a goods train at Penukonda Station in Andhra Pradesh on 22nd May, 2012 and derailment of Doon Express in Jaunpur district of Uttar Pradesh;

(b) whether compensation has been paid to the victims/kin of deceased of these accidents;

(c) if so, the details thereof;

(d) if not, the reasons therefor;

(e) the reasons for continuous failure of Railways to check train accidents; and

(f) the details of the action Government would take to mitigate deaths due to accidents?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHARATSINH SOLANKI): (a) 25 passengers lost their lives, 14 suffered grievous injuries and 19 suffered simple injuries in the rear-end collision of 16591 Hubli — Bangalore City Hampi Express with a stationary Goods Train at Penukonda Station of Dharmavaram — Bangalore section of Bangalore Division of South Western Railway on 22.05.2012. In the derailment of 13009 Howrah-Dehradun Express on 31.05.2012 between Mehrawan and Khetasarai stations of Varanasi-Faizabad-Lucknow section of Lucknow Division of Northern Railway, 3 passengers lost their lives, 4 suffered grievous injuries and 23 suffered simple injuries.

(b) to (d) Compensation is payable only after a claim is filed in the Railway Claims Tribunal (RCT) and a decree is awarded by the Tribunal. In the rear end collision of 16591 Hampi Express with a stationary Goods Train at Penukonda Station on 22.05.2012, only four claims have been filed in the Tribunal and decrees are yet to be awarded by the Tribunal. However, enhanced *ex-gratia* at the rate of Rs. five lakhs to the next of kin of each deceased, Rs. one lakh to each grievously injured and Rs. 50,000/- to